

BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI

Original Application No. 98 of 2020 (SZ)

(Through Video Conference)

IN THE MATTER OF:

Tribunal on its own motion Suo-Motu based on the
News item in Dinamalar Chennai Newspaper dated 02.07.2020,
"If the encroachments are Removed totally, Narayanapuram Lake will
become Source of drinking water"

With

1. The Principal Secretary to Government,
Public Works Department,
Secretariat, Fort St. George
Chennai-600009 and Others

Respondents

STATUS REPORT FILED BY THE DISTRICT COLLECTOR, CHENNAI

I, Amirtha Jothi, I.A.S., wife of Thiru. R.Chandrasekaran, Hindu, aged about 51 years, discharging the duties as the District Collector, Chennai District, having office at Chennai Collectorate, Singaravelar Maligai, Rajaji Salai, Chennai -600 001, do hereby solemnly affirm and sincerely state as follows:

2. It is respectfully submit that parts of Kancheepuram District was annexed to Chennai District in the year 2018 vide G.O (Ms) No.1 Revenue Disaster Management Department, dated 04.01.2018 and as such now the jurisdiction of the subject matter falls well within the limits of Chennai District.

3. It is respectfully submitted that District Collector, Chennai tenders unconditional apology for not filing the report. The delay in filing report by the District Administration is neither willful nor wanton. Further, it is humbly requested to condone the delay in filing the report.

4. It is respectfully submitted that in response to the order dated 04.08.2022, the records were perused. On perusal of the printed "A" Register for Sholinganallur Taluk, it was found that the said Narayanapuram Eri stands in two villages and two Survey Nos of Sholinganallur Taluk Survey field No.118 of Pallikaranai Village, with Extent of 18.42 Hectares and Survey Field No. 385/1 of Madipakkam -2 Village, with Extent of 02.94.50 Hectares and stands classified as "Government Poramboke" with an total extent of 21.36.50 Hectares (52.78 Acres approximately) classified as and mentioned as "Narayanapuram eri" in Remarks column of printed A-Register.

5. It is respectfully submitted that survey and demarcation of the boundaries of the lake was conducted by the Surveyors of Sholinganallur Taluk in the month of November -2021. On field verification it was found about 00.33.97 Hectares of land has been encroached as temples.

6. It is respectfully submitted that there are about 7 encroachments in the lake. The details of encroachments along with the FMB Sketch in Form I and Form II are furnished to the Assistant Engineer, Public Works Department, Padappai vide Tahsildar Sholinganallur Lr.No. B1/0059/2021 Date- 29.11.2021 for taking further action.

7. It is therefore prayed that this Hon'ble Tribunal may be pleased to accept this status report and to pass suitable order or orders as this Hon'ble Tribunal may deem fit and proper under the circumstances of this case and thus render Justice.

Solemnly affirmed at Chennai on
This the 10th day of August 2022 and
Signed his name in the presence of


District Collector